<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 84 OF 2018 & IA NO. 419 OF 2018

Dated: 18th December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

The Tata Power Company Limited (Distribution) Vs.			Appellant(s)
Maharashtra Electricity Regulatory Commission & Ors.			Respondent(s)
Counsel for the Appellant(s)	:	Mr. Malcolm Desai Mr. Shri Venkatesh Mr. Vikas Maini	
Counsel for the Respondent(s)	:	Mr. Varun Pathak Mr. Pranav Sarthi for R-2 Mr. Anand K. Ganesan Mr. Ashwin Ramanathan for	R-3

<u>ORDER</u>

Learned counsel for the appellant is filing additional written submissions. The same are taken on record.

Judgment is Reserved.

(S. D. Dubey) Technical Member

(Justice Manjula Chellur) Chairperson

tpd/js